

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. /51/00780/2019

CORAM

HON'BLE SHRI JAYESH V. BHAIKAVIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 23.08.2019.

Biswajit Mandal aged 56 years. s/o Late Mahadev Chandra Mandal, resident of Qr. No. L/98B, Bungalow side P.O.-Anara (R.S.) District-Purulia, working as Electric Loco Pilot (Goods) under Adra Division, South Eastern Railway, Adra.

.....Applicant

By Advocate :Shri M.A. Khan

Versus

Union of India through General Manager, South Eastern Railway, Garden Reach, Kolkata-43 and two others.

.....Respondents

By Advocate : Shri Prabhat

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In the instant O.A, the applicant has raised the grievance of Pay Anomaly while he was in service with respondent department as Senior Loco Pilot. He further submitted that he has submitted his representation dated 30.08.2016 followed by reminders requesting the Divisional Railway Manager (DRM), S.E. Railway, Adra to remove the anomaly.

2. Subsequently, the Asstt. Personnel Officer, for Sr. Divisional Personnel Officer, S.E. Railway, Adra informed the applicant that there is no irregularity in fixation of pay to your junior over to senior as Sr. Mukherjee has been always drawing higher pay than you and no stepping up etc. is admissible as per Estt.Srl.No.05/95.

3. Against the said reply of the respondents., the applicant again submitted a detailed representation dated 31.10.2018 wherein he has given all the details about the pay anomaly and submitted that the reasons stated by the respondents are not correct. Therefore, the applicant requested the Sr. D.P.O, S.E. Railway, Adra to reconsider his case. The said representation of the applicant is still pending before the respondent no.3. The l/c for applicant further submitted that the applicant will be satisfied if an appropriate direction is issued to respondent no. 3 i.e Sr. Divisional Personnel Officer, South Eastern Railway, P.O.-Adra, District- Purulia-723121, to consider his representation expeditiously. He also seeks permission to place additional documents before the competent authority.

4. On the other hand, l/c for respondents submits that he as such the applicant has been informed vide letter dated 24.05.2017 by the respondents that there is no irregularity in fixation of the pay of applicant , however, with regard to his another representation which is said to be pending, if so, the same will be considered in accordance with rules.

5. Considering the aforesaid submissions made by the parties, we direct the respondent no.3 i.e Sr. Divisional Personnel Officer, South Eastern Railway, P.O.-Adra, District- Purulia-723121to consider the pending representation of the applicant dated 31.10.2018 in accordance with rules expeditiously but not later than 60 days from the date of receipt of copy of this order and intimate the decision to the applicant. Applicant is at liberty to file additional documents which shall be considered by the respondents while deciding his pending representation. No costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

mks